

(e) Does not arise in view of reply at (c) and (d) above.

(f) The Company, *i.e.* M/s JVG Foods Ltd. is presently under liquidation as per orders dated 15-05-2012 of Hon'ble High Court of Delhi.

(g) The office of the Official Liquidator shall deal with the claims as per the provisions of the Companies Act, 1956 during the process of liquidation.

CCI action on carmakers

2528. SHRI A. ELAVARASAN: Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether the Indian carmakers have been using their dominant market position to charge exorbitant price from their consumers and the Competition Commission of India (CCI) has charged almost every carmaker for alleged anti-competitive practices;

(b) if so, the details thereof;

(c) whether CCI has sent out show-cause notices to the carmakers and is awaiting response from them before it takes a final decision; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS (SHRI SACHIN PILOT): (a) to (d) Competition Commission of India (CCI), on receipt of information under Section 19(1)(a) of the Competition Act, 2002 alleging anti-competitive practices against certain car manufacturers, has initiated proceedings under the provisions of the Competition Act, 2002.

Legal Compliance Manual

2529. SHRI NAND KUMAR SAI: Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether there has been a lack of compliance of Central and State Laws and following of the norms of good corporate governance in the country;

(b) if so, the details thereof;

(c) whether Government has launched a Legal Compliance Manual in the recent past;

(d) if so, the details in this regard; and

(e) the salient features of the said Manual?